

Harassment of families in naxal affected areas by police

†4359. SHRI SHIVANAND TIWARI:

SHRI RAVI SHANKAR PRASAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that families, particularly the low income families, residing in the areas of the states affected by naxal violence are harassed unwarrantedly by local police and the Central Forces;

(b) if so, the reaction of Government thereto;

(c) whether it is also a fact that the tribunals comprising several sensible persons of the country have also brought the above complaints into light; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (d) 'Police' and 'public order' being States subjects, action with respect to maintenance of law and order lies primarily in the domain of the concerned State Governments, who deal with the various issues related to naxalite activities in the States including grievance redressal of the people residing in the naxal affected areas.

Central Government has no inputs indicating that the families particularly the low income family residing in the area of the states affected by naxal violence are harassed unwarrantedly by the ill-treatment of local police and the Central forces.

No-cooperation from locals in fighting naxals

†4360. SHRI RAVI SHANKAR PRASAD:

SHRI RAJ MOHINDER SINGH MAJITHA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that it is not possible for Government to control naxalite violence in the country due to absence of active cooperation from local families;

(b) if so, Government's reaction thereto;

(c) whether it is also a fact that behavior of local police and central armed forces with common man has failed to get cooperation from local families so far; and

(d) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (d) State Governments deal with various issues related to naxalite activities in the States. Central Government supplements their efforts over a wide range of schemes, both on security and development front, *inter alia*, including providing Central Para Military Forces to the States to assist them for anti naxal operations. Civic Action Programmes have been undertaken by Central Paramilitary Forces to win over the confidence of the local populace in naxal affected areas and the results have been very encouraging.

Steps to prevent jail breaks and prison escapes

4361. SHRIMATI SHOBHANA BHARTIA:

SHRI N.K. SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware of increasing number of Jail breaks and prison escapes in various parts of the country;

(b) if so, the number of such cases reported/registered during the last three years; and

(c) the steps taken by Government against the officials responsible and corrective steps taken to curb such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) As per data compiled by National Crime Records Bureau (NCRB), a statement indicating number of jail breaks and escape from the jail during the period 2005 to 2007 is given as under:-

Year	No. of Jail Breaks	No. of Escapees
2005	08	635
2006	06	592
2007	06	913

(c) "Prisons" is a state subject under List II of the Seventh Schedule to the Constitution of India and Prison Administration is primarily the responsibility of the State Governments. Therefore, any action against the accused officials is taken by the respective State Governments.

The Government of India has, however, issued advisories to State Governments on 16.7.2009 (against release on forged document), 17.7.2009 (comprehensive advisory on all aspects of prison administration), 16.10.2009 (jail breaks) for taking appropriate corrective steps to avoid recurrence of such incidents.